

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 07-05-2024 ,
10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : IA(IBC)(PLAN)/5/2024
PETITION NUMBER : CP(IB)/706(CHE)/2020
NAME OF THE APPLICANT : Ashish Vyas (RP) (Maan Sarovar Property
Development Pvt Ltd)
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 34(1) of IBC, 2016

Item 4 - IA(IBC) Plan 5/2024.

dakshana Venkatesh for Resolution
Professionals Applicant.

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4. IA(IBC)(PLAN)/5/2024 IN CP(IB)/706(CHE)/2020

ORDER

Ld. Counsel Ms. Lakshana Viravalli for the Applicant. Ld. Counsel Mr.T.Ravichandran for RA. Ld. Counsel Mr. Ravi Rajagopal for the Financial Creditor. Ld. Counsel Mr.Saurabh Jain for the land owners. Ld. Counsel Mr. Sanjay for one of the land owner.

This is an Application seeking approval of the plan. In this case there are many IA's pending on which CoC needs to take a view in the context of SRA coming in to take over the assets of the Corporate Debtor. **The Counsel for the Applicant is directed** to place the pending IA's before the CoC and submit a memo on how they propose to deal with the pending IA's.

The Counsel for the SRA seeks and permitted to file a memo on this account.

List the Application for hearing on **06.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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